

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

ST/MA-77887/2018
And
Appeal No. ST/76241/2018

(Arising out of Order-in-Appeal No. 132/Pat/S. Tax/Appeal/2017-18 dated 19.12.2017 passed by the Commissioner (Appeals) Customs, Central GST & Central Excise, Patna.)

CCE & ST- Patna
Vs.

Applicant (s)/Appellant (s)

M/s. Hindustan Coca Cola Beverages Pvt. Ltd. Respondent (s)

Appearance

Shri A. K. Biswas, Suptd. (A. R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 12.03.2019

ORDER NO. MO/75156/2019 & FO/75253/2019

PER CORAM

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

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4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off.

(Dictated and pronounced in the open court.)

Sd/-
(V. Padmanabhan)
Member (Technical)

Pooja.